

**आयकर अपीलीय अधिकरण, 'एस.एम.सी' 'ए' न्यायपीठ, चेन्नई**  
**IN THE INCOME TAX APPELLATE TRIBUNAL ,**  
**'SMC' 'A' BENCH, CHENNAI**  
**श्री ए. मोहन अलंकामणी, लेखा सदस्य केसमक्ष**  
**Before Shri A. Mohan Alankamony, Accountant Member**

आयकरअपीलसं./I. T. A. No.610/Mds/2017  
(निर्धारणवर्ष / Assessment Year: 2009-10)

Smt. Annie Alex, No.5, P.V. Koil Street, 1 <sup>st</sup> Lane, Royapuram, Chennai – 600 013.	Vs	The ACIT, NCC 4, Chennai – 6.
PAN: ADDPA2564M		
(अपीलार्थी/Appellant)		(प्रत्यर्थी/Respondent)

अपीलार्थीकीओरसे/ Appellant by	:	None
प्रत्यर्थीकीओरसे/Respondent by	:	Shri Sagadevan, JCIT

सुनवाईकीतारीख/Date of hearing	:	24.07.2017
घोषणाकीतारीख /Date of Pronouncement	:	24.07.2017

**आदेश / ORDER**

This appeal by the assessee is directed against the order passed by the Ld. Commissioner of Income Tax (Appeals)-5, Chennai dated 08.09.2016 in ITA No.33/CIT(A)-5/13-14 for the assessment year 2009-10 passed u/s.250(6) r.w.s.143(3) of the Act.

2. In this appeal, notice for hearing was sent to the assessee by Registered Post with Acknowledgement Card intimating the assessee that the appeal is fixed for hearing on 24.07.2017, but the same was returned un-served stating that the assessee has left the premises. Further, on 24.07.2017, none appeared on behalf of the assessee, nor any request for adjournment was received. Moreover on the earlier

occasion on 09.05.2017 also the assessee had shown gross negligence by not representing her case before the Tribunal.

3. In view of the above, I'm of the considered opinion that the assessee is not interested in pursuing the appeal filed before this Tribunal. Hence, following the decision of the Delhi Bench in the case of CIT v. Multiplan India P. Ltd., reported in 38 ITD 320 and the judgment of the Hon'ble Madhya Pradesh High Court in the case of Late Tukojirao Holkar (223 ITR 480), I dismiss the appeal in limine. The Registry is hereby directed to dispatch this order to the assessee within a period of 7 days from this day.

4. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open court on the 24<sup>th</sup> July, 2017.

Sd/-

(ए. मोहन अलंकामणी)

(A. Mohan Alankamony)

लेखा सदस्य/Accountant Member

चेन्नई/Chennai,

दिनांक/Dated 24<sup>th</sup> July, 2017

JR

आदेश की प्रतिलिपि अग्रेषित/Copy to:

- |                        |                          |                              |
|------------------------|--------------------------|------------------------------|
| 1. अपीलार्थी/Appellant | 2. प्रत्यर्थी/Respondent | 3. आयकर आयुक्त (अपील)/CIT(A) |
| 4. आयकर आयुक्त/CIT     | 5. विभागीय प्रतिनिधि/DR  | 6. गार्ड फाईल/GF             |